

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'E' NEW DELHI**

**BEFORE SHRI MAHAVIR PRASAD, JUDICIAL MEMBER
AND
SHRI O.P. KANT, ACCOUNTANT MEMBER
[Through Video Conferencing]**

ITA No.374/Del./2017
Assessment Year: 2013-14

M/s. Ozone Metallica (P) Ltd., H-40, Bali Nagar, New Delhi	Vs.	DCIT, Circle-19(1), New Delhi
PAN :AABCO7876J		
(Appellant)		(Respondent)

Appellant by	Ms. Rashi Singhal, CA
Respondent by	Ms. Pramita M. Biswas, CIT(DR)

Date of hearing	04.02.2021
Date of pronouncement	04.02.2021

ORDER

PER O.P. KANT, AM:

This appeal by the assessee is directed against the order of learned Commissioner of Income Tax (Appeals)-7, New Delhi, dated 13.12.2016 passed for assessment year 2013-14.

- 2.** We have heard learned Representative of both the parties through Video Conferencing.
- 3.** The assessee, vide its letter dated 29.01.2021, has requested for withdrawal of the appeal as the assessee has opted to settle

the dispute relating to the tax arrears for the assessment year under consideration, under the “Vivad Se Vishwas Scheme, 2020”. The assessee has also filed a copy of Form No. 3 issued by the respective Principal Commissioner of Income Tax, which is placed on record.

2. In view of the aforesaid, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court.

Sd/-
(MAHAVIR PRASAD)
JUDICIAL MEMBER

Sd/-
(O.P. KANT)
ACCOUNTANT MEMBER

Dated: 4th February, 2021.

RK/-(D.T.D.S.)

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi